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In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA./TA/MP No 199

Bhanwar Bar Versus Gurnam Singh

Date of Order	Orders
19.01.2000	<p>CP No. 1/99 (OA No.526/97)</p> <p>Mr. D.K.Bhardwaj, counsel for the petitioner</p> <p>Mr. Anupam Agarwal appeared as proxy to Mr. R.G.Gupta, counsel for the opposite party and stated that the order against which this Contempt Petition has been moved by the petitioner has already been complied with and nothing remains to be done. In support of the contention the learned counsel for the opposite party has filed a copy of the order dated 24.8.98, which is taken on record. Since the order passed by this Tribunal on 6.3.1998 in OA No.526/97 has already been complied with, therefore, we do not proceed further in this Contempt Petition and this Contempt Petition is disposed of. Notice issued to the alleged contemnor is discharged.</p> <p><i>Repy</i> <i>Repy. 1/99</i> <i>sent</i> <i>copy to Refr</i> <i>vide 6088</i> <i>dated 7-2-2000</i></p> <p>This Contempt Petitioner stands disposed of accordingly.</p> <p><i>[Signature]</i> (N.P.NAWANI) Adm.Member</p> <p><i>[Signature]</i> (S.K.AGARWAL) Judl.Member</p>